

(b) whether Government had shared the expenses incurred on the Convention; and

(c) if so, the details of the total expenses and Government's share therein?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): (a) The National Convention of Young Entrepreneurs held in Delhi in November, 1975 was organised by National Alliance of Young Entrepreneurs under the auspices of Development Commissioner for Small Scale Industries. Among others, the President of India, Minister of Industry and Civil Supplies and State Minister of Industries addressed the convention.

(b) No, Sir.

(c) Does not arise.

Amalgamation of news agencies

279. SHRI N. G. GORAY:

SHRI OM PRAKASH TYAGI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have decided to merge the existing two news agencies namely the Press Trust of India and the United Press of India;

(b) whether Government had any discussion with the representatives of these two agencies;

(c) whether any other news agency is also being merged; and

(d) whether Government's proposal has been accepted by these news agencies?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) It is not for the Government to take any such decision.

(b) The representatives of the two agencies have been discussing this matter with the Government with a view to solve their problems regarding the proposed merger.

(c) Only the existing wire-agencies are proposing to merge in the new body.

(d) Two News Agencies viz. United News of India and Samachar Bharati have already passed resolutions indicating willingness for such merger. Government have yet no knowledge of the attitude of other two agencies

Financial and administrative irregularities in N.I.D.C.

280. SHRI BIRCHANDRA DEB BURMAN: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that a committee headed by the Chairman of the National Industrial Development Corporation Limited was formed to enquire into the financial and administrative irregularities committed by the Managing Director of the N.I.D.C. Ltd.; and

(b) if so, what are the findings of the committee?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) and (b) On receipt of certain complaints about the management of NIDC, Shri K. B. Rao, the then Chairman of the Corporation was requested to have these examined and send his considered views in the matter to the Government. The Chairman in turn, constituted a Sub-Committee of Directors to go into these allegations. The Committee has submitted its Report which is at present under consideration in consultation with the Board of Directors of the NIDC Ltd.